# GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

# LOK SABHA UNSTARRED QUESTION NO. 596 (H) TO BE ANSWERED ON 05th FEBRUARY, 2020

#### SEZ IN BUNDELKHAND

596(H). SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the Government plans to construct a Special Economic Zone (SEZ) in Bundelkhand under the Special Economic Zones Act, 2005;
- (b) if so, the details thereof;
- (c) whether there are obstacles in setting up of SEZ in Bundelkhand and if so, the details thereof; and
- (d) the details of new initiatives taken by the Government for rehabilitation and resettlement of farmers displaced from agricultural land acquired for development of SEZ areas in the country?

### **ANSWER**

### वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल ) THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL)

- (a) to (c): No Sir, there is no proposal for setting up a Special Economic Zone (SEZ) in Bundelkhand region at present. SEZ being setup under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment driven initiatives.
- (d): Land is a State Subject. Compensation to the land owners for the land acquired for Special Economic Zone (SEZ) is a State subject as per Entry No. 18 of the State List in the 7<sup>th</sup> schedule to the Constitution of India and under the provisions of Land Acquisition, Rehabilitation and Resettlement Act, 2013.

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